

64

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.336/2006 In
O.A. No.370/2004

New Delhi this the 21st day of July, 2009

Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman (J)
Hon'ble Mr. Shailendra Pandey, Member (A)

1. Junior Engineer's Association
CCW, AIR 5th Floor, Soochna Bhawan,
New Delhi through its General Secretary,
Shri Hemant Kumar Joshi.
2. Joginder Singh
Arch. Asstt. Grade I, CCW, AIR,
SA-II Unit, 2nd Floor, Soochna Bhawan,
New Delhi.
3. Kewal Singh
Arch. Asstt. Gr.II, CCW, AIR,
SA-II, Unit 2nd Floor, Soochna Bhawan
New Delhi. -Applicants

(By Advocate: Shri S.M. Garg)

Versus

1. Shri S.K. Arora,
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi-110001.
2. Shri Brijeshwar Singh,
Chief Executive Officer,
Prasar Bharati Broadcasting Corporation of India,
Doordarshan Bhawan, Mandi House,
New Delhi-110001.
3. Shri S.K. Mahendra,
Chief Engineer-I, CCW, AIR,
2nd Floor, Soochna Bhawan,
New Delhi. -Respondents

(By Advocate: Shri S.M. Arif)

65

2

ORDER (Oral)

Mr. Justice M. Ramachandran, VC(J)

It is argued by Shri S.M. Garg, counsel for the applicant that there has been willful disobedience on the part of the respondents as would be seen from the counter reply.

2. They have gone back from the stand adopted at the time of ^{counter submitted.} disposal. Counsel for respondents submits that Original application was disposed of on 21.02.2006 with a direction to respondents to pass appropriate orders. Now respondents have passed final orders on 12.02.2008. A copy of the same has been handed over to counsel for applicant today. It may not be within our jurisdiction to sit over the order in these proceedings.

3. In the circumstances, the present contempt petition is closed with liberty to the applicant to seek remedy as admissible under law, and even by an OA, if so advised. Notices issued to the respondents are discharged.


(Shailendra Pandey)
Member (A)


(M. Ramachandran)
Vice-Chairman (J)

cc.